

आयकर अपीलीय अधिकरण न्यायपीठ नागपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
NAGPUR BENCH : NAGPUR

BEFORE S.S.VISWANETHRA RAVI, JUDICIAL MEMBER
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकरअपीलसं. / ITA No.330/NAG/2017
निर्धारणवर्ष / Assessment Year : 2010-11

Shri Govind Radhakisan Lohiya, Lohiya Niwas, Near Dr. Vyas Hospital, Mudhilkar Peth, Amravati – 444609. PAN: AAEPL 7327 D	Vs	The Income Tax Officer, Ward-3, Nagpur.
Appellant/ Assessee		Respondent /Revenue

Assessee by	Shri Ryan Saldanha – AR
Revenue by	Shri G.J.Ninawe- JCIT
Date of hearing	15/11/2022
Date of pronouncement	17/11/2022

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This is an appeal filed by the Assessee against the order of Id.Commissioner of Income Tax(Appeals)-1, Nagpur dated 29.06.2017 emanating from the order under section 143(3) r.w.s 147 of the Act,1961 dated 29.03.2016 passed by the ITO, Ward-3, Amravati.

2. The Id.Authorised Representative(ld.AR) of the assessee vide Letter No.ITAT/Govind Lohiya/ 10-11/2022 dated 07.06.2022 submitted as under:

“Since the CIT(A) has granted substantial relief and with a view to minimize litigation, the assessee wishes to withdraw the appeal ITA 330/Nag/2017. Hence, we most humbly request the Hon’ble ITAT to permit the withdrawal of the appeal of the assessee (ITA 330/Nag/2017) and oblige. A copy of Letter of Authority in our favour is enclosed herewith.”

3. The appeal came up for hearing on 15th November, 2022. At the time of hearing, Shri Ryan Saldanha, Id.Authorised Representative(Id.AR) present for assessee. The Id.AR submitted that as per the Instruction of his client, the present appeal may permitted to be withdrawn.

4. On the other hand, the Id.Departmental Representative(Id.DR) of the Revenue did not object to the contention of the assessee and has no objection if the appeal of assessee is dismissed as withdrawn.

5. In the result, appeal of the Assessee is Dismissed as withdrawn.

Order pronounced in the open Court on 17th November, 2022.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 17th Nov, 2022/ SGR*

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.

5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, नागपुर बेंच,
नागपुर / DR, ITAT, Bench, Nagpur.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.